





AMITY LAW SCHOOL, NOIDA

presents

6TH AMITY NATIONAL ADR TOURNAMENT, 2023

5TH-6TH OCTOBER 2023 VENUE: AMITY UNIVERSITY, SECTOR-125 NOIDA, UTTAR PRADESH

ABOUT AMITY LAW SCHOOL:

Amity Law School Noida, (ALSN) an institution of Amity University, Uttar Pradesh, not only focuses on the legal aptitude but also on the practicality, while enlightening the students on the intricacies of law. It is fully geared to provide its students with innovative and stimulating exposure. The high standards of legal education integrate their legal concepts with an incisive and practical understanding of the law. The courses here develop the general skills and core competencies essential for legal education. The focus is on the development of the capacity to analyze and reason, oral and written communication, knowledge application, intellectual curiosity, and professional integrity. ALSN has been organizing various National and International Mooting competitions, quizzes, and debates to encourage the students to develop their interest towards law.

A National Level Tournament on ADR shall be conducted by the Alternative Dispute Resolution Society of Amity Law School, Noida with the aim to bridge the gap between the theoretical and practical application of concepts. Alternative Dispute Resolution (ADR) provides a substitute for the conventional methods of resolving disputes. It offers to resolve various types of matters including civil, commercial, industrial, family etc., where litigation takes years to settle the disputes. It also provides the parties with a channel to initiate a dialogue and reach a settlement expeditiously and cost-effectively. Generally, ADR uses a neutral third party who helps the parties to communicate, discuss the differences and resolve the dispute. It is a method that enables individuals and groups to maintain cooperation, and social order and provides an opportunity to reduce hostility.

The main objective of this tournament is to bring out the latent talents of students, providing them with a learning experience and building their competitive spirit. It seeks to encourage them to explore the various aspects of dispute resolution, understand its intricacies and receive a more practical understanding of the alternate methods of dispute settlement out of court, which will ultimately promote the various mechanisms of ADR.

ABOUT THE TOURNAMENT:

The ADR Society of Amity Law School Noida is pleased to announce the *sixth edition* of the prestigious **Amity National Alternative Dispute Redressal Tournament 2023**, scheduled on the 5th and 6th of October 2023. This event would be a great opportunity for all law students (currently pursuing a five-year integrated course, three-year LLB or LLM) across the country.

This event is of great importance in the present scenario as in India there is a legal regime regulating Arbitration & Conciliation and it will help simulate transactional negotiations or mediation, as it involves diverse areas of law. It is a 2-day event which will comprise three sub-events namely: Mediation-Arbitration (Med-Arb) and Arbitral Award Writing, Negotiation, and Client-Counselling. ADR encourages litigants to negotiate directly with each other prior to some other legal process that is very much like a courtroom process. It is an upcoming law arena devoted to preparing a generation of law professionals capable of facing future demands confidently.

It is a unique initiative and one of the best avenues worldwide where students can experience a medley of dispute-resolution activities simultaneously. The main event comprised three subevents which gives more subject-specific and efficient control over the event and stipulated

the knowledge station effectively.

The brief of the events is as follows:

- <u>Med-Arb and Arbitral Award Writing Competition</u>. It is a hybrid of Mediation and Arbitration. Each team will consist of 2 participants. A neutral party is adopted for mediation and if failed the party must go for Arbitration. The arbitrator of each team will deliver a simulation of how an arbitral award should be written within the stipulated time.
- <u>Negotiation Competition</u>- Each team will consist of 2 participants one will be the attorney and the other being the client, who will negotiate with the differing party in the most adept manner.
- <u>Client Counselling Competition</u>- Each team shall consist of 2 members. The Competition simulates a law office consultation in which two law students, acting as lawyers are presented with a hypothetical dispute brought before them by a Client-actor.

SUBJECT MATTER OF THE COMPETITION:

- Civil Law
- Contract Law
- > Constitutional Law
- Consumer Protection Law
- Intellectual Property Rights Law
- Family Law
- > Environmental Law
- Property Law
- Company Law

(NOTE: The subject area is not limited to the above-mentioned domain of law)

ELIGIBILITY CRITERIA

- ➤ It is mandatory for each college team to take part in **all three above-mentioned events**to be eligible for the ADR Tournament Trophy.
- A maximum of **two teams from each college** are allowed to participate in the same **sub-competition.**
- The participants shall be students from any year/semester of the three or five-year LLB course or LLM from any Law Institute recognised by the Bar Council of India.

PARTICIPANT'S GUIDE

- ➤ The registration fee is **Rs. 2000/-** for each team.
- ➤ To register for the 6th Amity ADR Tournament, please fill out the following form for the provisional registration: https://forms.gle/Bgwxh5XBZstH2HWj8
- > The mode of the competition will be **offline**.
- The mode of Payment will be online. The link for the payment portal will be mailed to the participants after the provisional registration is completed.
- It is mandatory for each team to fill out the Provisional Registration Form online.
- A scanned copy of the Travel Form (Annexure-I), a Screenshot of online payment and negotiation simulations should be sent to adrsocietyalsn@gmail.com on the specified dates.

- For any query, the subject of the email to be sent should be "6th Amity National ADR Tournament" along with the details of their respective colleges.
- ➤ The Negotiation Simulation should be sent to adrsocietyalsn@gmail.com with the subject: "Negotiation Simulation by Team Code-**" on the specified dates.
- The participants have to bring **5 hard copies of Negotiation Simulations** and submit them during the time of registration on the day of the event.
- ➤ The Negotiation and Mediation-Arbitration problem for the Quarter, Semi-Final and Final Rounds will be released before the rounds on the day of the event.
- The competition is capped to the participation of 40 institutes across the nation. The Registration will be accepted on **first-cum-first-serve basis.**
- > The participants are responsible for the arrangement of their accommodation.

GENERAL GUIDELINES

Composition

- Each team shall consist of 2 members for each sub-competition.
- Not more than two teams per institution will be permitted for the same subcompetition.
- > Cross-teams are not permitted.
- > One student will not be allowed to participate in more than one competition.
- The team code shall be allotted by the host institution prior to the arrival of the participants and continue to be the same till the final rounds.
- The team composition shall not be altered after registration.

Language

The language of the Tournament shall be English.

Dress Code

The dress code for the Tournament shall be strictly black and white (Indian/Western) formals.

FORMAT OF THE TOURNAMENT

The Alternative Dispute Resolution Tournament 2023 consists of the following competitions under its fold: Mediation-Arbitration Competition & Arbitral Award Writing Competition, Negotiation Competition, and Client Counselling Competition.

Scoring Criteria and Structure: Each competition in the tournament shall carry definite weightage in terms of 'Points' to be adjudged as the Winner of the Tournament in the manner as mentioned below:

ADR	WINNERS	RUNNER-	SEMI	PARTICIPATION
TOURNAMENT		UPS	FINALISTS	
POINTS				
Negotiation	10	8	5	2
Med-Arb*	10	8	5	2
Client Counselling	10	8	5	2

ELIGIBILITY FOR WINNING THE ADR TOURNAMENT

- Three teams from each institution will have to participate in each competition in the ADR Tournament in order to be eligible to win the Rolling Trophy of the ADR Tournament.
- Penalty Deductions, if any, shall be considered in calculating the Tournament Points for the ADR Tournament.

Tie-Breaker System: In case of two or more institutes having the same number of tournament points, the ADR Champion shall be decided on the basis of the following tie-breaker method-

- a. The institute with the highest number of wins.
- b. In case the tie continues, the institute with the highest number of runners-up.
- c. In case the tie still stands, the institute with the highest number of semi-finalists.
- d. In case the tie still continues, the institute with the highest number of quarter-finalist. e. If the tie still continues, the decision of the organizing committee shall after due consideration, decide the issue.

MED-ARB & ARBITRAL AWARD WRITING COMPETITION

> Team Composition:

The team shall comprise one Mediator and one Arbitrator. The Arbitrator will also have to write an award once immediately after the preliminary round of the Med-Arb Competition.

Note: The Arbitration award shall be written on the basis of the observations during the Med-Arb round. Hence, the arbitrators are suggested to take notes during the proceeding.

Brief about the event:

The Med-Arb Competition is a hybrid of Mediation and Arbitration. In the initial phase, the presiding neutral third-party acts as a mediator and coaches (or) encourage the parties towards a settlement. In the shadow of Med-Arb, the participants first, try and resolve the dispute through mediation, failing which the parties adopt the process of arbitration.

➤ Time frame:

- Each participant (Mediator + Arbitrator) in the **Preliminary Round** will be allotted **10 minutes each** (7+3) of which, 7 minutes are for the participant to resolve the dispute amicably and 3 minutes are for the judges to cross-question the participants.
- Each participant (Mediator + Arbitrator) in the **Quarter-final Round** will be allotted **12 minutes each** (9+3) of which, 9 minutes are for the participant to resolve the dispute amicably and 3 minutes are for the judges to cross-question the participants.
- Each participant (Mediator + Arbitrator) in the **Semi-final Round** will be allotted **15 minutes each** (12+3) of which, 12 minutes is for the participant to resolve the dispute amicably and 3 minutes are for the judges to cross-question the participants.
- Each participant (Mediator + Arbitrator) in the **Final Round** will be allotted **20** minutes each (15+5) of which, 15 minutes are for the participant to resolve the

dispute amicably and 5 minutes are for the judges to cross-question the participants.

Judging Criteria:

The participating teams will be evaluated based on the following criteria:

Particulars	Maximum Marks	
Presentation	15	
Knowledge of Law	25	
Application of Law	25	
Mediation and Arbitration Skills	35	
Total	100	

ARBITRAL AWARD WRITING

> Brief about the event:

The Arbitral Award Writing Competition shall be conducted pursuant to the Mediation Arbitration Session. The Format of the competition shall be written and the decision of the arbitrator shall be binding on the parties and their decision would be called 'Award'.

Competition Format:

Each participant shall be allotted 1 hour to write the complete award. Books and Bare Acts are permitted. However, the same will not be provided by the host institute. Participants are required to bring their own material.

Guidelines for the Competition:

Arbitrators should keep in mind at all times that awards are primarily written
for the parties. For these purposes, awards should be in a format and layout that
aids the communication of the arbitrator's decision and invites reading. They
may be written as a flowing narrative dealing with the evidence as it arises
naturally in the sequence of things or, where there are many different issues, on

- an issue-by-issue basis, dealing with the evidence and argument applicable to each issue separately.
- Arbitrators may consider using short sentences. As soon as a sentence ceases to have a clear and logical link to the preceding sentence, arbitrators should write a new paragraph. Arbitrators should use numbered paragraphs. The award should also include informative headings and sub-headings. A table of contents is especially helpful in lengthy awards. To the extent possible, awards should avoid using technical or legalistic expressions and should be written in plain and simple language that sets out the decision in a coherent and unambiguous manner.
- While drafting an award, arbitrators should also consider the wider audience who may read and are invited to take action in relation to the award, including judges exercising a supportive or supervisory role and/ or third parties (such as insurers) whose interests may be affected by it. An award should contain sufficient information to enable its audience to understand the issues and/or their meaning without the need to make further enquiries into the matter. Arbitrators should not attach extensive documents to the award and/or refer to documents attached to the award. If it is necessary to refer to key documents it is good practice to quote the relevant passage(s)/part(s) in full. However, sometimes, arbitrators may attach certain documents to the award, such as the terms of reference, provisional orders and/or earlier awards when required under the relevant rules or for ease of reference.

Note:

- The above-mentioned guidelines should be treated as mere suggestions, the interpretation of which and the format of the award shall be at the discretion of the Arbitrator.
- The score of the Arbitral Award writing shall not be considered for the Tournament points.

NEGOTIATION COMPETITION

Competition Format:

- Each team is required to submit a negotiation simulation in soft as well as hard copy format on/or prior to the specified date. The Negotiation Simulations should be construed in a reasonable manner and any interpretations made by the Participating Teams should only be limited to drawing rational inferences. Excessive interpretation and creation of new facts by the Participating Teams will attract a penalty.
- Clarifications, if any, associated with a Negotiation Simulation should be sought by a Participating team from the Organising Committee before the specified date. In case of any doubts, the interpretation supplied by the organizing committee shall remain the official interpretation of a Negotiation Simulation.
- The confidential information shall be sent to the participants thirty minutes prior to the round. Once the confidential information has been sent, the teams would be prohibited from contacting any other person.
- Please note that the Negotiation Simulation shall not exceed **5 Pages** (exclusive of Cover Page).
- Formatting Features of the Simulation: 12, Times New Roman, 1.5 Line Spacing and Justified Text.

Brief about the event:

In a Negotiation competition, each team shall consist of an attorney and a client who will negotiate with the differing party in the most adept manner. Here two parties in a conflict or dispute reach a settlement between themselves that they can both agree on. Negotiations are reached through discussions made between the representatives of the parties without any involvement of the third party.

> Time Frame:

• The Preliminary Round will have a time limit of 30 minutes for the conclusion of a Negotiation Session. Each team shall be allotted 15 minutes, during which the teams shall conclude their deliberations. The time allotted shall be inclusive of the opening statement, caucus, post-negotiation analysis statement, and question-answer round.

- The Quarter Final Rounds shall consist of Eight qualifying teams with the highest score in the Preliminary Round. The Quarterfinal Rounds will have a time limit of 40 minutes for the conclusion of a Negotiation Session. Each team shall be allotted 20 minutes, during which the teams shall conclude their deliberations.
- The Semi-Final Rounds shall consist of Four qualifying teams. The Semi-Final Rounds will have a time limit of 50 minutes for the conclusion of a Negotiation Session. Each team shall be allotted 25 minutes, during which the teams shall conclude their deliberations.
- The Final Round will have a time limit of 60 minutes for the conclusion of a Negotiation Session. Each team shall be allotted 30 minutes, during which the teams shall conclude their deliberations.

(Note: The qualification to the semi-finals and final round shall be on an elimination basis)

Judging Criteria:

The participating teams will be evaluated by the judges based on the following criteria:

Particulars	Maximum Marks
Opening Statements	10
Negotiation Analysis Statement	10
Team Co-ordination	10
Knowledge of Law	10
Recognition of Key Issues of Dispute	10
Establishment of Relationship with the Opposite Party	10
Consideration of the Best Interest of the Party	15
Solutions Suggested	15
Response to Questions	10
Total	100

The Judges will also take into account the following:

• Alternative Courses of Action: Consistent with the analysis of the client's problem, develop a set of potentially effective and feasible alternatives, both legal and non-legal.

- Client's Goals and Expectations: Learn the client's goals and initial expectations; modify or develop them as necessary.
- Client's Informed Choice: As appropriate, assist the client in his or her understanding of problems and solutions and in making an informed decision.
- **Description of the Problem:** Learn how the client views his or her situation, using a combination of listening and questioning, drawing out both information and emotions of the client, as appropriate, to develop a reasonably complete and reliable description of the problem.
- Effective Conclusion: Conclude the interview skilfully and leave the client with a feeling of reasonable confidence and understanding, with appropriate reassurance, and with a clear sense of specific expectations and mutual obligations to follow.
- Moral and Ethical Issues: Recognize, clarify and respond to any moral or ethical issue(s) which may have arisen, without being prejudicial in judgment.
- **Post-Interview Reflection:** It signifies the feeling that their own client feels, the strengths and limitations of their interviewing and counselling skills, and their handling of the substantive aspects of the client's problems (legal and non-legal), provided for an effective follow-up.
- **Problem Analysis:** Analyse the client's problem with creativity and from both legal and non-legal perspectives, resulting in a clear and useful formulation of the problem.
- **Teamwork:** As collaborating counsellors, work together as a team, with flexibility and an appropriate balance of participation.
- Working Atmosphere and Professionalism: Establish the beginning of an effective professional relationship and working atmosphere and, if and when appropriate, orient the client to the special nature of the relationship, including confidentiality, explanation of fees and responding to the client's concerns, mutual obligations and rights, duration and plan of the consultation, etc., in a courteous, sensitive and professional manner.

Note:

- 1. The client is also entitled to speak during the Negotiation proceedings.
- 2. The top-ranked participating team in the Final Round will be adjudicated the winner of the Competition.
- 3. The decision of the judges shall be final and it cannot be disputed at any given stage of the Tournament.

CLIENT COUNSELLING COMPETITION

> Brief about the event:

The competitors conduct an initial interview with a person playing the role of the client and then address both the client's legal and non-legal issues in the Client Counselling Competition.

Competition Guidelines:

- The use of props is allowed. (Note: Electronic devices may be used as props but cannot be used during the session)
- Each Counselling Session is divided into three parts: Consultation, Post-Consultation, and Critique.

> Time Frame:

- The Preliminary Round will have a Time Limit of 25 minutes for the Client Counselling Session inclusive of the consultation, post-consultation & question answer round.
- For Quarter-Final Rounds, the 8 qualifying teams will have a Time Limit of 35 minutes for the Client Counselling Session inclusive of the consultation, post-consultation & question answer round.
- For Semi-Final Rounds, the 4 qualifying teams will have a Time Limit of 45 minutes for the Client Counselling Session inclusive of the consultation, post-consultation & question answer round.
- For the Final Rounds, the 2 qualifying teams will have a Time Limit of 60 minutes for the Client Counselling Session inclusive of the consultation, post-consultation & question answer round.

Judging Criteria:

The participating teams will be evaluated by the judges based on the following criteria:

(Note: The decision of the judges shall be final and cannot be disputed at any given stage of the Tournament)

Particulars	Maximum Marks	
Presentation	10	
Problem Analysis	25	
Knowledge and Applicability of Law	20	
Post Interview Reflection	25	
Ability to Answer Questions	20	
Total	100	

The judges may also take account of the following -

- Alternative Courses of Action
- Client's Goals and Expectations
- Client's Informed Choice
- Description of the Problem Effective Conclusion
- Moral and Ethical Issues
- Overall Rating
- Post-Interview Reflection
- Problem Analysis
- Teamwork
- Working Atmosphere and Professionalism

PRIZES

The University shall award prizes worth **Rs. 65,000**/- (including GST) in the following categories The winner of the Tournament:

Title	Prizes	
Winner of the Tournament	Rolling Trophy + Rs. 5,000/-	
Winners of Med-Arb	Trophy + Rs. 12,000/-	
Runners Up of Med-Arb	Trophy + Rs. 6,000/-	
Winners of Arbitral Award	Trophy + Rs. 6,000/-	
Winners of Negotiation	Trophy + Rs. 12,000/-	
Runners Up of Negotiation	Trophy + Rs. 6,000/-	
Winners of Client Counselling	Trophy + Rs. 12,000/-	
Runners Up of Client Counselling	Trophy + Rs. 6,000/-	

IMPORTANT DATES

Submissions	Date	
Last date of Submission of Registration Form and	17 th September 2023	
Travel Form	1	
Release of Negotiation and Med-Arb Problem for	20 th September 2023	
Preliminary Round	5 63	
Last date to Seek Clarifications with respect to the	24 th September 2023	
released problems		
Release of Clarifications of the Problems	27 th September 2023	
Last date for submission of the Negotiation Simulation	29th September 2023	
(Soft Copy)	29 September 2023	

6th Amity National ADR Tournament 2023

Amity Law School, Noida, AUUP (5th and 6th October 2023)

Travel Form

Name of the Institution / College:
Address:
City:State:
Name of the Primary Contact Person:
Email Id: Contact No.:
ARRIVAL DETAILS:
Date of Arrival: Time of Arrival:
Mode of Arrival:
DEPARTURE DETAILS:
Date of Departure: Time of Departure:
Mode of Departure:
TO FOR

NOTE

- No Pick-up and Drop facility available shall be provided.
- Teams are requested to enter Amity University, Sector-125, Noida, from Gate No. 1

ORGANISATION TEAM

Prof. (Dr.) Shefali Raizada- Additional Director and Joint HOI, Amity Law School, Noida, AUUP

Ms Priyanka Ghai- Faculty Convenor, ADR Society

Dr Aqueeda Khan- Faculty Co-Convenor, ADR Society

Dr Shrestha Chakraborty- Faculty Co-Convenor, ADR Society

Ms Prabha Shree Sain- Faculty Co-Convenor, ADR Society

Student Coordinator:

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